

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. I.A. 62/2024

In

C.P. 158/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **22.04.2024**

NAME OF THE PARTIES: Harsh Rajani

VS

Dhiraj Investments Company (A Private company with Unlimited Liability)

Appearance

For Petitioner : Adv. Chetan Kapadia a/w. Adv. Shreya, Adv. Nidhi
Singh, Nidhi Faganiya i/b. Vidhi Partners

For Respondent : Adv. Nausher Kohli a/w. Adv. Manisha Vichare, Adv.
Nidhi Shah i/b. Divya Shah Associates and Adv.
Anand Iyer for R-4

SECTION 241(1), 242(4) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 62/2024

Ld. counsel appearing for the respondent, Adv. Nausher Kohli accepted notice and seeks time to file reply. Let the same be done within two weeks after serving advance copy to the other side. List on **30.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)